Year	Name of the Bill	Present Status
2010	The Public Interest Disclosure and Protection to Persons Making the Disclosure Bill, 2010 (The Whistle Blowers Protection Bill, 2011).	The Bill was passed by the Lok Sabha on 27.12.2011 and presently is pending in the Rajya Sabha
2011	The Lokpal and Lokayuktas Bill, 2011	The Bill was passed by the Lok Sabha on 27.12.2011 and presently is pending in the Rajya Sabha
	The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011	The Bill was introduced in Lok Sabha on 25.3.2011 and yet to be passed by the Lok Sabha
2012	-	

These Bills are under consideration of the Parliament. Government is keen on early passage of these Bills.

Freedom to CBI

†543. DR. YOGENDRA P. TRIVEDI: Will the PRIME MINISTER be pleased to state:

- (a) the steps taken by Government to give freedom to Central Bureau of Investigation (CBI) after the increasing question mark on it and its all round criticism; and
- whether Government would set free CBI from its control, the details (b) thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The Supreme Court passed an order dated 08.05.2013 in Writ Petition (Criminal) No. 120 of 2012, and WP (Civil) 463 of 2012 to know whether the Central Government intended to put in place appropriate law for the independence of the CBI and its functional autonomy and insulate it from extraneous influence(s) of any kind so that CBI is viewed as a non-partisan investigating agency. The Court directed the filing of the affidavit by July 3, 2013.

[†]Original notice of the question was received in Hindi.

The Government constituted a Group of Ministers (GoM) which considered the matter at length and recommended amendments to Delhi Special Police Establishment Act, 1946. Accordingly an affidavit has been filed in the Supreme Court on 03.07.2013.

(b) The CBI, as per existing provisions of law, is autonomous in its functioning. As stated above, an affidavit has been filed in the Supreme Court in this regard. A brief summary of the affidavit is given in the Statement [Refer to the Statement appended to the annexure to USQ No. 537, part (a) and (b)].

Aadhar card for subsidy and other services

544. SHRI SHADILAL BATRA: Will the PRIME MINISTER be pleased to state:

- (a) whether Aadhar card is mandatory to avail Government subsidy by any individual for LPG cylinders, opening bank accounts and admissions in schools, passports, driving licenceetc; if so, the details thereof;
- (b) the details of Centers for enrolment of Aadhaar card in Delhi, Ghaziabad, Faridabad and NCR regions; and
- (c) the other measures taken to facilitate the residents to make enrolment for Aadhar cards in the country especially Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) Aadhar Card is not mandatory to avail Government services by any individual like opening basic accounts, admissions in schools, obtaining passports etc.

As per Ministry of Petroleum and Natural Gas, under the scheme of Direct Benefit Transfer to LPG Consumers (DBTL), LPG consumers have to link their Aadhaar number to their LPG consumer number and bank account. The consumers will get domestic LPG cylinders at market price and subsidy for domestic LPG cylinder as per their entitlement would be transferred to their bank account. Non-Cash Transfer Compliant consumers will be allowed 3 months from the date of launch of DBTL to obtain and seed their Aadhaar number in LPG/Bank Database. During this period such consumers will receive their entitlement of subsidized cylinders at subsidized retail selling price. After the expiry of the grace period, all non-CTC consumers will receive cylinders at market determined price and will not